

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

SPECIAL LEAVE PETITION (CIVIL) Diary No.18801/2019

(Arising out of impugned final judgment and order dated 10-10-2018 in ITA No. 100029/2014 passed by the High Court Of Karnataka Circuit Bench At Dharwad)

THE COMMISSIONER OF INCOME TAX & ANR.

Petitioner(s)

VERSUS

M/S TRIDENT MINERALS (100% EOU)

Respondent(s)

(FOR ADMISSION and I.R. and IA No.87157/2019-CONDONATION OF DELAY IN FILING SLP)

WITH SLP(C) No.....Diary No(s). 20134/2019 (IV-A)
(FOR ADMISSION and I.R. and IA No.87770/2019-CONDONATION OF DELAY IN FILING SLP)

Date : 04-07-2019 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE S.A. BOBDE
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Tushar Mehta, Ld. SG
Mr. Zoheb Hossain, Adv.
Mr. Kanu Agrawal, Adv.
Mr. A.K. Shrivastava, Adv.
Mrs. Anil Katiyar, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

Leave granted.

Tag with Civil Appeal No.4094 of 2016.

(SANJAY KUMAR-II)
COURT MASTER (SH)

(INDU KUMARI POKHRIYAL)
ASSISTANT REGISTRAR